

Central Administrative Tribunal  
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 30th Day of May, 2000

Coram: Hon'ble Mr. S. Dayal, A.M.  
Hon'ble Mr. Rafiq Uddin, J.M.

Original Application No. 1343 of 1992.

Harish Chandra Gupta,  
aged about----years,  
son of Sri Purshottam Das Gupta,  
Resident of 315 Malvia Nagar,  
Allahabad.

. . . Applicant.

Counsel for the applicant: Sri Suneel Rai, Adv.

Versus

1. Union of India,  
through General Manager,  
Northern Railway,  
New Delhi.
2. Divisional Railway Manager,  
Northern Railway,  
Allahabad.

. . . Respondents.

Counsel for the respondents: Sri A.K.Gaur, Adv.

O R D E R

(By Hon'ble Mr. S. Dayal, A.M)

This application has been filed seeking directions to the respondents to give him the status of Permanent Railway Employee on the basis of the days of work rendered by the applicant.

2. The applicant's case as stated by him that he worked for 648 days in broken spells from 01.01.77 to 13.3.89. He claims that his services were not formally terminated so he should be deemed to continue

till date.

3. We have heard Sri Suneel Rai for the applicant and Sri A. K. Gaur for the respondents.

4. Although the applicant has claimed that he worked for 648 days, he has produced the certificate Counter Signed by Chief Reservation Supervisor, Allahabad showing that the applicant having worked for 398 days starting from 01.01.77 to 9.10.84. There is another certificate of having worked from 05.9.83 and Chief Reservation Supervisor and the certificate is that he worked for 70 days @ Rs.18 per day as a Casual Labour. The respondents have contested the claim of the applicant and have stated in the counter reply that he has worked only for 70 days and have prayed that the relief claimed by him should be summarily rejected.

5. The applicant having left work on 15.03.89 is not entitled now for the relief of grant of status of Permanent Railway Employee. However, as the applicant appears to be willing to work as Casual Labour and the respondents have admitted that he had worked for them in the past, the applicant may give details of his work and units in which he has worked and the immediate Supervisor under whom he worked and the respondents have directed to verify his period of service and enter his name in live register for casual labour on the basis of verification of work. The applicant may be given work of Casual Nature in his turn subsequent entitlements if any which arise on account of his work as Casual Labour in his turn.

6. The directions shall be carried out within a period of three months from the day of receipt of this order. There shall be no order as to costs.